

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**STARRED QUESTION NO. 373**  
TO BE ANSWERED ON 28.03.2017

**Web Portal on CRZ**

\*373. SHRI T. RADHAKRISHNAN:  
KUNWAR HARIBANSH SINGH

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has recently launched a web portal for obtaining Coastal Regulation Zone (CRZ) clearances and if so, the details including the salient features and the aims and objectives thereof;
- (b) whether tourism development programmes in coastal States/Union Territories are affected by CRZ rules and if so, the details thereof;
- (c) whether the Government has received proposals from the coastal States/ Union Territory Administrations expressing concern over developing tourism infrastructure along the coast and seeking rationalization of the same and if so, the details thereof;
- (d) the action taken by the Government on the above proposals, State/UT-wise; and
- (e) the other steps taken by the Government for enhancing efficiency, transparency and accountability in the process of granting CRZ clearance?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ANIL MADHAV DAVE)

(a) to (e): A statement is laid on the Table of the House.

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**Statement referred to in reply to Parts (a) to (e) of the Lok Sabha Starred Question No. 373 for answer on 28.03.2017 regarding 'Web Portal on CRZ' raised by Shri T.Radhakrishnan, Kunwar Haribansh Singh.**

(a) With a view to streamline procedures for grant of clearances, the Ministry of Environment, Forest and Climate Change has rolled out a "Web Portal for CRZ Clearances". This portal is a web based system for obtaining clearances by the Project proponents, under the Coastal Regulatory Zone (CRZ) Rules. The system enables the project proponents and the concerned State/UT bodies like the State Coastal Zone Management Authorities (SCZMAs) and Municipal/Town Planning Agencies to track the status of proposals. The system allocates a unique identity for each proposal for all future references and information can be accessed on-line.

(b) Tourism projects, like other projects related to Infrastructure, industry and other miscellaneous sectors, are regulated in the CRZ , as per Coastal Regulatory Zone Rules, 2011 and amendments thereof from time to time.

(c)& (d) Suggestions and proposals have been received from various coastal States/UTs for review of CRZ Notification for development of tourism infrastructure along the coast, besides other issues. Based on the suggestions and concerns raised by various stakeholders, a review of the Coastal Regulatory Zone Rules, 2011 has been done by the Ministry.

(e) Apart from launching the web-portal for enhancing efficiency, transparency and accountability in the process of granting CRZ clearance, periodic monitoring and reviews are undertaken in respect of the applications received in the Ministry for granting CRZ clearance.

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